

Central Administrative Tribunal Principal Bench

O.A. No. 724 of 2002

New Delhi, dated this the 20th January, 2003

HON'BLE MR. JUSTICE V.S.AGGARWAL, CHAIRMAN HON'BLE SHRI SHANKAR PRASAD, MEMBER (A)

Hemant Bhanot,
Planning Assistant,
DTE. of Education,
GAD (EDN),
Old Sectt.,
Delhi.
(By Advocate: Shri D.R.Gupta)

Versus

- Lt. Governor of NCT of Delhi. Raj Niwas Marg, Delhi.
- 2. Govt. of NCT of Delhi, Through its Chief Secretary, Player's Building, I.P.Estate, New Delhi.
- 3. The Secretary Services, Govt. of NCT of Delhi, Player's Building, I.P. Estate, New Delhi.

أبرر

ORDER (Oral)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicant Hemant Bhanot seeks that the order of the respondents be set aside and it be declared that post of Planning Assistant held by him is included in Schedule I of Part 10 of the DASS Rules, 1967. It is also prayed that the respondents be directed to encadre the post of Planning Assistant in Grade II of DASS Rules so that he could be considered for further promotion. In this regard, learned counsel for the applicant stated that he

le Ag

has already submitted a detailed representation dated 22.6.2001 regarding which no decision has been taken.

Taking stock of the totality of the facts, we dispose of the matter directing Respondent No.4 to pass a speaking order on the aforesaid representation within a period of six months from the receipt of the certified copy of the present order. O.A. is disposed of.

(Shankar Prasad)
Member(A)

(V.S. Aggarwal) Chairman

/ug/